

- (2) Change in scope of the Project i.e. inclusion of Left Bank Canal and the consequent increase in irrigation from 45,000 hectares to 80,750 hectares.

- (3) General Price escalation.

(b) Irrigation projects are formulated, executed and funded by the State Governments from their own resources. The Central Government release Block loans and grants to the State Governments not tied to any sector of development or the Project. The information on stipulated and actual release of funds is not available. However, actual expenditure on the Project during 92-93, 93-94, 94-95 are Rs. 30.00 crores, Rs. 34.00 crores, Rs. 38.50 crore (anticipated) respectively. The Working Group of the Planning Commission recommended an outlay of Rs. 33.00 crores for the year 1995-96.

(c) The Progress of the Project is generally reviewed with the officials of the State Government at the time of annual plan discussions in the Planning Commission and it is impressed upon them to provide funds for scheduled completion of the Projects.

(d) The Government of Maharashtra has provided an outlay of Rs. 45.19 crores in their Annual Plan 1996-97 for this Project.

[Translation]

#### Monuments in Delhi

3409. SHRI RAM BAHADUR SINGH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government are aware of the fact that around 500 monuments of archaeological importance have been destructed in Delhi;

(b) if so, the reasons therefor; and

(c) the steps taken by the Government for timely protection of these monuments?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI) : (a) No centrally protected monument has been destroyed in Delhi.

(b) Question does not arise.

(c) Question does not arise.

#### Ground Water

3410. SHRI GIRDHARI LAL BHARGAVA : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether exploration of ground water adversely affects environment, soil and climate;

(b) if so, the analytical details thereof;

(c) the names of States where such adverse affects have been noticed;

(d) whether the Government propose to enact a law to use ground water with restraint;

(e) if so, when; and

(f) if not, the reasons therefor?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) No, Sir.

(b) and (c). Question do not arise.

(d) to (f). Water being a State subject, enactment of law for regulation and control of ground water development is done by the State Governments/Union Territories. The Union Government have circulated a Model Bill to all the States/Union Territories requesting them to enact suitable legislation on the lines of the Model Bill for regulation and control of ground water development.

#### Ground Water Level

3411. SHRI PAWAN DIWAN : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the underground water level in plateau regions of Madhya Pradesh is constantly going down;

(b) if so, the action being taken by the Union Government to prevent the water level to go down;

(c) whether the schemes regarding raising the ground water level of the affected districts have been sent to the Ministry by Government of Madhya Pradesh; and

(d) whether his Ministry will provide Central assistance for implementation by clearing these schemes on priority basis?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) Long term observations of ground water level have shown gradual decline of ground water level in some pockets including plateau regions of Madhya Pradesh.

(b) The steps taken by the Union Government to prevent decline in the level of ground water include :

(i) Circulation of a Model Bill to all the States/ Union Territories to enable them to enact suitable legislation for regulation and control of ground water development.

(ii) Formulation of a Centrally Sponsored Scheme to assist the State Governments in artificial recharge of ground water. The Scheme is at consultation stage.

(iii) Circulation of a Manual on artificial recharge of ground water to the States/Union Territories to enable them to formulate area specific artificial recharge schemes to check the declining trend in ground water levels.

- (iv) Assisting the State Government of Madhya Pradesh in identifying suitable sites for locating recharge structures.

(c) and (d). The State Government of Madhya Pradesh had sent a proposal in 1994 for financial assistance for ground water recharge projects in the State. After examination of the proposal, the State Government was informed in October, 1994 that some of the projects proposed by them could be considered for inclusion in the Centrally Sponsored Scheme formulated by the Central Ground Water Board which is at present at consultation stage.

#### Bridge on Ganga in Varanasi

3412. SHRI RAM SAGAR :  
SHRI CHHATRAPAL SINGH :  
SHRI MANOJ KUMAR SINHA :

Will the Minister of SURFACE TRANSPORT be pleased to state :

- (a) when the construction work on G.T. Road by pass from Mohan Sarai to Mughal Sarai and bridge on river Ganga in Varanasi, Uttar Pradesh was started;
- (b) the estimated cost of the said project along with the details of expenditure incurred thereon till date;
- (c) the details of progress made in construction work; and
- (d) the date fixed for the completion of the said project?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) The work was started in October, 1987.

(b) Original sanctioned cost of this project was Rs. 49.92 crores. The revised cost of the project (Roads and Bridges) is Rs. 122.59 crores. The up-to-date expenditure incurred on this project is Rs. 90.61 crores.

(c) Progress of the Project is as under :

(1) Bypass (Road works)	-	42%
(2) Ganga Bridge	-	93%
(3) 2 ROB's	-	80% & 60%

(d) Tentative target date for the completion of the project is December, 1997.

[English]

#### Science City

3413. DR. C. SILVERA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether inauguration of first phase of the Science City is likely to take place on December 31, 1996;

(b) if so, the details thereof with capacity of accommodation to be covered under this phase;

(c) whether the Government propose to inaugurate the second phase of said city somewhere in first quarter of 1997;

(d) whether the Government propose to set up such Science city in Mizoram for convenience of North-Eastern States; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI) : (a) and (b). The Convention Centre of the Science City will be inaugurated on December 21, 1996, having a capacity of 2200. The Convention Centre has also a mini auditorium of 400 capacity, 8 seminar halls of capacity varying from 50 to 100 each, a special exhibition hall displaying computerised robotic dinosaurs developed by National Council of Science Museums and a large cafeteria.

(c) The remaining wings of the Science City which include Space Theatre, Space Flight Simulator and about 1000 indoor and outdoor exhibits of science, technology, environment and ecology will be inaugurated in March, 1997.

(d) and (e). In terms of the extant policy of the National Council of Science Museums, the Science Centre could be set up provided the concerned State Government approaches and provides a developed site and agree to share the 50% of the cost of project. However a Science Centre in the North-East region at Guwahati is functioning from 1994.

[Translation]

#### Acquisition of Land by Defence Forces in Bikaner District

3414. SHR MAHENDRA SINGH BHATI : Will the Minister of DEFENCE be pleased to state :

(a) whether the Government had acquired all the land of nearly 34 villages in Lunkaran Tehsil in Bikaner district for Mahajan field Firing Range in the year 1985-86;

(b) if so, whether less compensation was paid to the concerned persons and if so, the reasons therefor and the time by which the outstanding compensation is proposed to be paid;

(c) whether thousands of cases have been pending in the court of Chief Judicial Magistrate, Bikaner for a long time;

(d) if so, the action being taken for early decision of the cases; and

(e) the steps being taken by the Government for the rehabilitation of the families displaced due to the said Range?